

CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001

Tele No.: 011-23353503/23753918, Fax: 011-23753923

No. L-1 /246/2019/CERC

Date: 25th September, 2019

PUBLIC NOTICE

Subject: Draft Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other business) Regulations, 2019.

In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has prepared the Draft Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other business) Regulations, 2019. The Draft Regulation is available on the Commission's website, www.cercind.gov.in.

2. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Electricity (Procedure for Previous Publication) Rules, 2005 inviting comments/suggestions/objections from the stakeholders and interested persons on the provisions of above draft Regulation. The comments/suggestions/ objections may be sent (3 hard copies + soft copy) to the Secretary, Central Electricity Regulatory Commission, 3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001 on or before **31st October, 2019**. The comments/suggestions/objections shall only be uploaded through the SAUDAMINI Portal for registered users after login and clicking: e-Regulation link on the e-filing Home Page. Any other mode of sending comments for registered users may not be considered. For more details or technical queries e-Court Helpdesk at 011-23353503 extn. 260 or 7042604928 may be contacted.

3. The Commission believes that your comments and suggestions will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. The public hearing will also be held on the above subject for which date and venue will be intimated separately.

**Sd/-
(Sanoj Kumar Jha)
Secretary, CERC**